COURT – I

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

APPEAL No. 60 of 2012 & I.A. No. 123 of 2012

Dated: 17th April, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member

Shree Durga Woollen Finishers & Ors. ... Appellant(s) Versus

Haryana Electricity Regulatory CommissionRespondent(s) & Ors.

Counsel for the Appellant(s):	Mr. Sanjeev Narula
	Mr. Deepak Sharma

Counsel for the Respondent (s): Ms. Aabha A/E/Commerical for R-4

ORDER

It is pointed out that this Appeal has become infructuous in view of the fact that in the subsequent Tariff Order passed by the Commission on 31.03.2012 with reference to the FY 2012-13, all the reliefs sought for in this Appeal have been granted to the Appellant. Accordingly, the **Appeal is disposed of as infructuous**.

(Rakesh Nath) Technical Member

(Justice M. Karpaga Vinayagam) Chairperson